

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3124
ANSWERED ON:16.03.2010
WITNESS PROTECTION CELL
Gandhi Shri Feroze Varun

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to take steps to provide protection to witnesses including creation of a witness protection cell;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): The Law Commission of India in its 198th Report on Witness Identity Protection and Witness Protection Programmers' has suggested comprehensive review of witness protection. Since the Criminal Law and the Criminal procedure are on the Concurrent List of the Seventh Schedule to the Constitution of India, this requires consultation with the State Governments and Union Territory Administrations. The Report has been referred to the State Governments and union Territory Administrations for their comments/views. Depending upon the response of the State Governments and Union Territory Administrations further action would be taken if considered necessary. As such no time-frame can be fixed in this regard.